

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
UNITEX APPARELS PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Unitex Apparels Private Limited
2.	Date of incorporation of corporate debtor	10 November 1994
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U18101KA1994PTC016528
5.	Address of the registered office and principal office (if any) of corporate debtor	No.24, Pete Channappa Industrial Estate, Sumanahalli Circle, Kamakshipalya, Bangalore – 560079
6.	Date of closure of Insolvency Resolution Process	20 September 2020
7.	Liquidation commencement date of corporate debtor	Order date: 21 September 2020 (Order copy received on: 03 December 2020)
8.	Name and registration number of the insolvency professional acting as liquidator	Ratnakar Shetty Reg. No.: IBBI/IPA-001/IP-P01630/ 2019-2020/12718
9.	Address and e-mail of the liquidator, as registered with the Board	F507, Mantri Tranquil Apt, Gubbalala Gate, Off Kanakapura Road, Subramanyapura Post, Bangalore – 560061 E: rcshetty.co@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	RPAR & Co LLP, #16, Level 3, Skyline Towers, 7 th Cross, Sampige Road, Malleswaram, Bangalore – 560003 E: cirp.unitex@gmail.com
11.	Last date for submission of claims	02 January 2021 (30 days from the date of order copy received)

Notice is hereby given that the Hon'ble National Company Law Tribunal, Bengaluru Bench has ordered the commencement of liquidation of the **Unitex Apparels Private Limited** on **21st September 2020**. The said order copy received by Liquidator on **3rd December 2020**.

The stakeholders of **Unitex Apparels Private Limited** are hereby called upon to submit their claims with proof on or before **2nd January 2021**, to the liquidator at the address mentioned against **item No.10**.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

RATNAKAR SHETTY
Insolvency Professional
IBBI/IPA-001/IP-P01630/2019-2020/12718



Date : 04th December, 2020
Place: Bengaluru

Ratnakar Shetty
Liquidator for Unitex Apparels Pvt Ltd